

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

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Date of Decision: 24.6.94.

OA 271/94

GANGA SINGH

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... ---

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Ganga Singh has, in this application u/s 19 of the Administrative Tribunals Act, 1985, prayed for a direction to the respondents to correct his date of birth from 5.6.36 to 3.6.37 and grant all consequential benefits flowing therefrom.

2. We have heard the learned counsel for the applicant and have gone through the records.

3. The applicant's case is that his correct date of birth is 3.6.37 and not 5.6.36, which has been wrongly recorded on the basis of a school register maintained by Dayanand Vidyalaya, Kishanganj, Ajmer, where he had studied in 8th, 9th and 10th classes. The applicant claims that his date of birth was correctly recorded in the records of the MDAV Secondary School, where he had studied in 7th class. The applicant has made a representation in this behalf to the concerned authority vide Annexure A-3 dated 10.5.94. The learned counsel for the applicant does not press this application on merits. He, however, wants that the representation made by the applicant vide Annexure A-3 be disposed of expeditiously as per rules.

4. This application is, therefore, disposed of with a direction to the respondent No.2 i.e. the General Manager, Western Railway, Churchgate, Bombay, to consider the applicant's representation and decide the same as per rules expeditiously. Let a copy of this order alongwith a copy of the OA and annexures thereto be sent to the respondent No.2.

( O.P. SHARMA )  
MEMBER (A)

G.Krishna  
( GOPAL KRISHNA )  
MEMBER (J)